

File No. 01/S&S-Expert Committee(PA)-Proposal/FSSAI-2017

**Food Safety and Standards Authority of India**

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

**Science & Standards Division**

**FDA Bhawan, Kotla Road, New Delhi-110 002**

**Dated, the 15<sup>th</sup> December, 2021**

**ORDER**

**Subject: Regarding appeal procedure specified in Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017.**

Reference is drawn to Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) regulations, 2017 notified vide F.No 12/PA Regulation/Dir (PA)/FSSAI-2016 Dated 11<sup>th</sup> September, 2017. Wherein sub-regulation 4(6) and 4(7) specifies procedure for appeal by food business operators against any decision of rejection of their application for grant of prior approval.

2. Due to the difficulties faced during the implementation of above said sub-regulations, the following changes have been approved by Food Authority, namely

*4(6) The Food Business Operator may file an appeal before the Chief Executive Officer of the Food Authority against any decision of rejection of application within 30 days of the receipt of rejection letter. Such appeal shall be disposed off within 30 days of its receipt and any delay beyond this shall be allowed with reasons recorded thereof.*

*4(7) A Food Business Operator, who is aggrieved by the decision of the Chief Executive Officer of the Food Authority may file a review petition to be placed for consideration of the Chairperson of the Food Authority, within 30 days from the date of issue of appellate order. Decision of the Chairperson, Food Authority shall be final in this regard. Such review shall be disposed off within 30 days of its receipt and any delay beyond this shall be allowed with reasons recorded thereof.*

3. This issues with the approval of the competent authority with immediate effect.

  
(Dr. N. Bhaskar)

Advisor (Science and Standards)

To

1. All Food Safety Commissioners
2. All Central Designated Offices of FSSAI

Copy for information to -

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. ED (CS) / ED (HR&Finance)
4. Advisor (QA)
5. Head (Regulations) / Head (Legal) / Head (RCD)
6. All Directors, FSSAI HQ & Regional Offices
7. CITO – with a request to upload on the website